

DELTA MAGNETS LIMITED

Registered Office: B-87, MIDC, Ambad, Nasik, Maharashtra – 422010.

Phone No.: 0253 – 2382238; Fax No.: 0253 – 2382926; Email ID: secretarial@jmgroun.in

Open Offer for Acquisition of 15,79,153 Equity Shares from the Shareholders of Delta Magnets Limited by SSI Trading Private Limited ("SSITPL") and Delta Real Estate Consultancy Private Limited ("DRECPL").

This Advertisement is being issued by Aryaman Financial Services Limited, on behalf of SSI Trading Private Limited ("SSITPL") and Delta Real Estate Consultancy Private Limited ("DRECPL") ("collectively after referred to as Acquirers"), pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") in respect of Open Offer ("Offer") to acquire 15,79,153 (Fifteen Lacs Seventy Nine Thousand One Hundred & Fifty Three) Equity Shares of the face value of Rs. 10/- each, being constituting 26% of the Expanded Paid up Share Capital of Delta Magnets Limited (hereinafter referred to as "DML" or the "Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on May 29, 2012 in The Financial Express (English – All Editions), Jansatta (Hindi – All Editions), Navshakti (Marathi – Mumbai Edition) and Gavakari (Marathi – Nasik Edition).

- (1) The Offer Price is of Rs. 28.10/- (Rupees Twenty Eight and Ten Paise Only) per fully paid up Equity Share ("Offer Price"). There has been no revision in the Offer Price.
- (2) Committee of Independent Directors ("IDC") recommends that the Price of Offer, being more than the book value and in compliance with the applicable Regulations can be considered as fair and reasonable. The recommendation of IDC was published in the abovementioned newspapers on August 14, 2012.
- (3) There has been no competitive bid to this Offer.
- (4) The Letter of Offer (LoF) has been dispatched to all the eligible Shareholders of Target Company on or before August 14, 2012 (Tuesday).
- (5) The LoF along with the Form of Acceptance cum Acknowledgement is also available on Securities & Exchange Board of India ("SEBI") website, (<http://www.sebi.gov.in>). Registered / Unregistered Shareholders, if they so desire may also apply on the Form of Acceptance downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - (a) In case of physical shares: Name, address, distinctive numbers, folio nos., number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the buyer kept blank.
 - (b) In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the Beneficial Owners Depository Participant, in favour of the Special Depository Account:

Depository Name	CDSL
DP Name	Sushil Financial Services Pvt. Ltd.
DP ID Number	12028900
Client ID	01147051

Shareholders having their beneficiary account in National Securities Depository Limited ("NSDL") shall be required to use the inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account opened with CDSL.

- (6) In terms of Regulation 16(1) of SEBI (SAST) Regulations, 2011, the Draft Letter of Offer had been submitted to SEBI on June 04, 2012. We have received the final observations letter dated August 03, 2012 in terms of Regulation 16(4) of the SEBI (SAST) Regulations, 2011 from SEBI, which have been incorporated in the Letter of Offer.
- (7) **Status of approval as mentioned in Para VI(A) of DPS is as under:**
The Target Company has received approval of the shareholders in the Extra-ordinary General Meeting which was held on June 21, 2012 and the in-principle approval of the NSE & BSE for issue of 12,12,800 (Twelve Lacs Twelve Thousand Eight Hundred) Equity Shares vide their letter dated June 06, 2012 & June 20, 2012 respectively. Further the Target Company has allotted these shares to SSI Trading Pvt. Ltd. The Target Company has received the final listing approval from NSE via letter dated August 14, 2012. However the Target Company is yet to receive final approval of the BSE for listing of these shares.

(8) Schedule of Activities:

Major Activities	Day & Date
Public Announcement	Friday, May 25, 2012
Publication of Detail Public Statement	Tuesday, May 29, 2012
Filing of Draft Letter of Offer with SEBI	Monday, June 04, 2012
Last Date for a Competitive Bid	Tuesday, June 19, 2012
Receipt of Comments from SEBI on Draft Letter of Offer	Friday, August 03, 2012
Identified Date*	Friday, August 03, 2012
Date by which Letter of Offer be posted to the Shareholder	Tuesday, August 14, 2012
Last Day of Revision of Offer Price / Share	Monday, August 13, 2012
Comments on the Offer by a Committee of Independent Directors constituted by the BODs of the Target Company	Tuesday, August 14, 2012
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Friday, August 17, 2012
Date of Opening of the Offer	Tuesday, August 21, 2012
Date of Closing of the Offer	Monday, September 03, 2012
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Friday, September 14, 2012

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the Letter of Offer.

The Acquirers and their respective Directors jointly and severally accept the responsibility for the information contained in this Announcement and also for the obligations of the Acquirers laid down in the SEBI (Substantial Acquisitions of Shares and Takeover) Regulations, 2011 and subsequent amendments made thereof.

ISSUED BY MANAGER TO THE OFFER**ARYAMAN FINANCIAL SERVICES LIMITED**

60, Khatau Building, Alkesh Dinesh Modi Marg, Opp. P. J. Towers (BSE Building), Fort, Mumbai – 400 001. Tel: 022 – 2261 8264 / 2261 8635; Fax: 022 – 2263 0434

Website: www.afsl.co.in Email: info@afsl.co.in, Contact Person: Mr. Deepak Biyani

FOR AND ON BEHALF OF THE ACQUIRERS:

- 1) SSI Trading Private Limited ("SSITPL") and
- 2) Delta Real Estate Consultancy Private Limited ("DRECPL")

Place : Mumbai

Date : August 16, 2012